

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:1347

ANSWERED ON:29.11.2011

DOPING IN SPORTS

Das Shri Ram Sundar;Natrajan Meenakshi;Singh Shri Ravneet

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether dope test is being used on athletes by the coaches/officials themselves for the last few years;
- (b) if so, the details thereof and the action taken so far by the Government against the concerned sportspersons /coaches/officials etc., responsible/involved in doping menace;
- (c) whether one member committee appointed by the Government in the recent past to investigate incidents of alleged doping among sportspersons, has submitted its report;
- (d) if so, the outcome of the said report alongwith the action/steps taken/being taken by the Government on the recommendations made by the said committee;
- (e) if not, the reasons therefor and the time by which the said report is likely to be submitted; and
- (f) the remedial measures taken/proposed to be taken by the Government to stop such unethical practices so that such incidents do not take place in future?

Answer

THE MINISTER OF STATE INDEPENDENT CHARGE FOR YOUTH AFFAIRS AND SPORTS(SHRI AJAY MAKEN)

(a) & (b): The Government has appointed Justice Mukul Mudgal, retired Chief Justice of the High Court of Punjab & Haryana, as a one member Committee on 07.07.2011 to enquire into all the aspects of the issues relating to prevalence of Doping. The terms of reference of the enquiry Committee are as under:-

- i) To determine the facts and circumstances leading to large scale recent incidents of alleged doping in Athletics discipline.
- ii) To examine reasons for such large scale prevalence of doping and modus operandi involved, including availability of the prohibited substances in and around training campus/competitions.
- iii) To enquire into the role of agencies involved, if any.
- iv) To suggest remedial measures to improve the protocols of dope testing and its integrity and promotion so that such lapses, if any, do not happen in future.
- v) Any other issues.

(c) to (e):The report of the Committee is still awaited.

(f) The Government has taken the following steps to curb the menace of doping in sports:-

- i) Increasing the frequency of testing of athletes during in competition and out of competition including Core probables undergoing training at various centres for London Olympics, 2012.
- ii) Surprise checking of rooms of Athletes, Coaches and Support Personnel at training institutes and surprise collection of samples.
- iii) Distribution of educational material related to dope related issues amongst Sportspersons, Coaches & Support Personnel.
- iv) Increase in Seminar/Workshops/Teaching Sessions with Athletes and Coaches.
- v) Closer surveillance and vigilance on Coaches and Support Personnel through their Employers